

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations,
2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF AJIT AUTOMOTIVE SERVICES
PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	AJIT AUTOMOTIVE SERVICES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	29/03/1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies -Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74899DL1995PTC066882
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C-91\10 Wazirpur Industrial Area, Ring Road, New Delhi, 110052 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14/06/2021
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	15/06/2021 (Order Communicated to the Liquidator on 17/06/2021)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Rohit Sehgal Reg. No. IBBI/ IPA-001/ IP-P00528/ 2017-18/ 10953
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Reg. Address: A-604, Sujjan Vihar, Sector 43, Gurgaon, Haryana, 122002 Email: iamrs101@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: Top Floor, 581, Sector 27, Gurugram, Haryana 122002 Email: ajitauto@aaainsolvency.com rohit.sehgal@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	17/07/2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bench -IV, New Delhi has ordered the commencement of liquidation of the **Ajit Automotive Services Private Limited** on **15.06.2021** (order communicated to the Liquidator on 17.06.2021).



Rohit Sehgal

The stakeholders of **Ajit Automotive Services Private Limited** are hereby called upon to submit their claims with proof on or before **17.07.2021**, to the liquidator at the address mentioned against **item no. 10**.

The financial creditors shall submit their proof of claims with proof by electronic means only. All other stakeholders may submit claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 19.06.2021



Rohit Sehgal

Liquidator In the matter of Ajit Automotive Services Private Limited

Reg No. IBBI/ IPA-001/ IP-P00528/ 2017-18/ 10953

Email: rohit.sehgal@aaainsolvency.com